

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.41/(MAH)/2015  
CA No. 150/2015

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

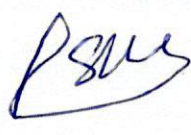

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: Mrs. Sarita Bajaj

V/s.  
M/s. Hansraj Pragji Warehousing Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	ES. PRAMOD S. Sekh (for respondent) with Sr. Counsel	Practising company secretary Mr. Tushad Cooper	
②	Adv. Satyan S. Ibrani also Adv. Vinod J. Mehta i/b SD Ibrani & Chambers	Adv for petitioner	

ORDER

C.A. No.150C.P. No. 41/397-398/CLB/MB/MAH/2015

1. Ld. Counsel from both the sides are present.
2. Although the pleadings are complete but a very wise suggestion has been made by both the Ld. Counsel that let both the parties be given a chance to settle the dispute out of Court.
3. Considering the possibilities of amicable settlement, the matter is now adjourned to 09.01.2017. Next date of hearing is duly noted by both sides.

Date: 15.11.2016

sd/-

**Shri M.K. Shrawat**  
Member (Judicial)